

National Company Law Tribunal

Allahabad Bench

CP NO. 39/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017

NAME OF THE COMPANY: Shree B G Ayurved Bhavan Pvt. Ltd v/s ROC

SECTION OF THE COMPANIES ACT/I & B CODE: 25(3) of the Companies Act, 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Ankit Kr. Singh	PCS	Petitioner	Ankit
2.	KULDEEP SINGH	STA	O.L.	K. Singh

CP No.39/ALD/2017

Sh. Ankit Kumar Singh PCS for petitioner company. Sh. Kuldeep Singh, Authorized Representative for the OL.

The petitioner submits a supplementary affidavit declaring that the petitioner company is not coming under the purview of the Shell Company. Hence, there is no embargo for restoration of its name in the Register of ROC Kanpur. The OL is not present today. Hence, the case is adjourned for the argument on 20<sup>th</sup> December, 2017.

Dated: 23.11.2017

Typed by:  
MD. Zaid  
(Stenographer)

H.P. Chaturvedi, M.C.